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Dwelling Units in Delhi

•173. DR. LOKESH CHANDRA: DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of WORKS AND HOUSING be pleased to state whether any survey has been conducted in the Union Territory of Delhi to determine the total number of dwelling units and the

total requirement of houses for the present population of the Capital, if so, what are the details thereof?

to Questions

THE MINISTER OF PARLIA-MENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): The DDA has reported that as part of the preparation of Perspective Plan for Delhi-2001, the following data on house-holds were collected in 1981:-

Lakh households

(i)	Resettlemen	ıt										1.98
(ii)	Individual	housing	on r	egula	ır plo	ts						1 · 53
(iii)	Multi-famil	y housi	ng/gr	oup	housi	ng g	eneral	incl	uding	slun	1	
	re-housing			٠					•			0.82
(iv)	Unauthoris	ed hous	ing									1.92
(v)	Employer housing (CPWD, Railway, DDA, MCD, NDMC, DA,											
	Police) .											0.72
(vi)	Traditional	villages	and	othe	ers.							3.67
(vii)	Squatters											0 87
								TOTAL			11-51	

The DDA has further reported that at present it is estimated that there is a shortage of about 3 lakh dwelling units.

Amendment to the Port Trust Act

*174. SHRI LADLI MOHAN NIGAM: Will the MINISTER OF SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Port, Dock and Waterfront Workers Federation of India have urged Government to amend the Port Trust Act to restore authority and autonomy of the Port Boards; and
- (b) if so, what are the details thereof and action taken thereon ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHAS-KARA REDDY): (a) and (b) The Port, Dock and Waterfront Workers have sent

a representation received on 14-4-83 stating that the Major Port Trusts Act, 1963 was amended so as to deprive the Port Trust Boards of their powers and the same are now vested in the Chairman of the Port Trust Boards and the Government. They have also requested that the Major Port Trusts Act, 1963 may be amended so as to restore the authority and autonomy or the Port Trust Boards and that Government should not give instructions to the Chairman of Major Port Trusts beyond the pow ers vested in them by the Act.

It is not correct to say that the Major Port Trusts Act, 1963 was amended so as to deprive the Port Trust Board of som e powers and to vest the same in the Chairman of the Port Trust Board and the Government. The question of amending the Act to restore authority and autonomy

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It is also not correct to say that Govemment are issuing instructions beyond their jurisdiction.

प्रशिक्षित स्नातक प्रध्यापको भीर बावा ग्रध्य पकों की वरीयता सुचियां

*175 भी कलराज मिश्र क्या ग्रौर संस्कृति यह बनाने की कपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली प्रणासन के अधीन राजकीय और सरकार से सहायता प्राप्त विद्यालयों में कार्यरत प्रशिक्षित स्नातक प्रध्यापकों ग्रीर भाषा ग्रध्यापकों को वरोयता सूची ग्रलग-ग्रलग रखो जाती है, यदि हां, तो दोनों वरीयता सुचियों में प्रलग-ग्रलग ऐसे कितने-कितने प्रध्यापक \$
- (ख) क्यायहभी सच है कि पृथक्-पथक वरीयता सुचियों के ग्राधार पर प्रशिक्षित स्नातक अध्यापकों भौर भाषा ग्रष्ट्यापकों को सेलेक्शन ग्रेड दिया गया है ; यदि हां, तो श्रलग-प्रलग ऐसे कितने प्रध्यापकों को यह मिला है ; और
- (ग) क्या भाषा अध्यापक अध्या प्रशिक्षित स्नातक ग्रध्यापक को श्रपना कैटर बदल लेने पर वरीयता कैंडर बदलने को तारीख से मिलतो है अयवा नियस्ति को तारीख ने मिलतो है?

शिक्षा ग्रीर संस्कृति तथा समाज कल्याण मंत्रालयों में राज्य मंत्री (श्रीमती **शीला कौल**) : (क) जी, हां । दिल्ली प्रणासन द्वारा भेजी गई सुचना के अनसार राजकीय स्कलों में कार्य कर रहे ऐसे शिक्षकों की संख्या इस प्रकार है :--

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(ब) जी, हां । दिल्ली प्रशासन द्वारा भेजी गई सुचना के अनुसार ऐसे शिक्षकों की संख्या इस प्रकार है:---

to Questions

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(ग) संवर्ग नहीं बदला जा सकता । कोई शिक्षक उस पद के लिए सीघी भर्ती के रुप में भावेदन कर सकता है जिसके लिए वह ग्रहंक हो भीर चयन हो जाने पर उसे उस वर्ग में नई नियक्ति पर माना जाएगा । ग्रन्थ वर्ग में की गई सेवा पेंशन सम्बन्धी लाभी के लिए गिनी जाती है, लेकिन वरिष्ठता के लिए नहीं। प्रशिक्षित स्नातक शिक्षक भौर भाषा शिक्षक दो धलग-धलग वर्ग हैं जिनके लिए मलग-भलग महैताएं मपेक्षित हैं।

Restoration of Angkor Vat

*176. SHRI P.N. SUKUL: DR. LOKESH CHANDRA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state whether any joint projects by India and Kampuchea for restoration of Angkor Vat have been planned?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): Yes, A comprehensive project report on the preservation of the Angkor Vat monuments has been prepared by Indian archaeologists whowere sent to Kampuchea last year. Assistance by Indian along with other countries in restoring the monuments of Angkor Vat was recommended by a team of experts led by Dr. G. V. K. Rao, former Member of the Planning Commission, when the team visited the countries of Indo-China to make comprehensive recommendations on economic, technical and scientific collaboration between India and the countries of Indo-China. Both these reports are under the consideration of the authorities concerned and final decisions are expected to be taken shortly.